

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**

**Item No. 105**  
**IA(I.B.C)/1714(CH)2022**  
**And**  
**C.P. (IB)/245(CH)2021**

**IN THE MATTER OF:**

**State Bank of India** ... **Petitioner**

**Versus**

**Dheeraj Saluja** ... **Respondent**

**Under Section: 95(1), IBC 2016**  
**Rule: 11 of NCLT, 2016**

**Order delivered on 30.01.2024**

**CORAM:**

**SHRI. HARNAM SINGH THAKUR,**  
**HON'BLE MEMBER (J)**

**SHRI. UMESH KUMAR SHUKLA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Petitioner** : **Mr. Abhinav Singla, proxy counsel for Mr. Rakshit Gupta, Advocate**  
**For the Respondent- Personal Guarantor** : **Mr. Anand Chhibbar, Senior Advocate with Mr. Shikhar Sarin, Advocate**  
**For the RP** : **Mr. Rishabh Bajaj, Advocate**

**ORDER**

**IA(I.B.C)/1714(CH)2022**

The report has been filed by RP vide IA No.1714/2022. The same is taken on record subject to just exceptions. Thus IA No.1714/2022 is disposed of with a direction to tag the same with the main petition for reference purpose.

**C.P. (IB)/245(CH)2021**

A date is requested by the learned counsel for the respondent-corporate debtor for filing the objections on the report filed by the RP. Let the same be done within two weeks with a copy in advance to the counsel opposite.

Response thereto, if any be filed one week thereafter with a copy in advance to the counsel opposite. List the matter on 26.02.2024.

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**

Sd/-  
**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**